

श्री गंगा चरण: सभापति महोदय, मैं भी आपके दुख के साथ दुखी हूँ।

श्री सभापति: आप सवाल पूछ लीजिए।

श्री गंगा चरण: मैं आपके दुख के साथ दुखी हूँ कि जो उच्च सदन का आचरण है, मुझे लगता है कि माननीय सदस्यगण न तो अखबार पढ़ते हैं और न इलेक्ट्रॉनिक मीडिया में न्यूज़ देखते हैं ...**(व्यवधान)**... वहाँ हमारे आचरण के बारे में दिखाया जा रहा है, वह बहुत ही shameful है। मैं आपके दुख के साथ सहमत हूँ।

श्री सभापति: आप बैठ जाइए। Question Hour is over.

WRITTEN ANSWERS TO STARRED QUESTIONS

Targets for wind power energy

*266. SHRI Y.S. CHOWDARY: Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) the details of the targets fixed and achieved for wind power energy during the last five years, State-wise;
- (b) whether Government is satisfied with the achievement made till date;
- (c) whether Government is considering to raise the wind power capacity during the Twelfth Five Year Plan; and
- (d) if so, the details thereof?

THE MINISTER OF NEW AND RENEWABLE ENERGY (DR. FAROOQ ABDULLAH): (a) The state-wise targets are not fixed as wind power projects are installed on commercial basis through private sector investment based on techno-economic viability of the sites. However, against the country's overall target of 9000 MW for the 11th five year plan a capacity of 8,589 MW wind power projects have been installed as on 31st October, 2011.

(b) Yes Sir.

(c) and (d) The Ministry has proposed to the Planning Commission a target for installation of 15,000 MW for the Twelfth Plan from wind power projects.

Working of Fast Track Courts

*267. SHRI N.K. SINGH: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Fast Track Courts set up to reduce pendency of cases have yet to take up more than five lakh cases;

(b) whether Government has released Rs. 5,000 crores for various initiatives, including setting up of morning/evening/special judicial-metropolitan magistrate/shift courts in the States, to address the problem of large number of pending cases; and

(c) if not, the reason therefor?

THE MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHEED): (a) to (c) As per the available information received from the High Courts, 32.99 lakh cases have been disposed off by Fast Track Courts out of 39.33 lakh cases transferred to these courts, leaving 6.34 lakh cases pending for disposal.

With the objective of improving justice delivery, Thirteenth Finance Commission has recommended a grant of Rs.5000 crore to be utilized over a period of five years up to 2010-2015. This grant is aimed at providing support to improve judicial outcomes, and is allocated for the following initiatives:

Sl.No.	Schemes	Amount (Rs. in crore)
1	Operation of morning/evening courts/shift courts	2500
2	ADR Centres	600
3	Training of mediators/conciliators	150
4	Lok Adalats	100
5	Legal Aid	200
6	Training of Judicial Officers	250
7	State Judicial Academies	300
8	Public Prosecutors Training	150
9	Court Managers	300
10	Maintenance of heritage Court Buildings	450
TOTAL		5000

An amount of Rs.1325.90 crore has been released to the States so far.

In 2010-11, two instalments of Rs. 500 crore each amounting to total Rs.1000 crore have been released to the States. However the release in 2011-12 made contingent on the formulation of State

Litigation Policy by the State before 31st March 2011. States who had done it will be eligible to draw down the instalment for the succeeding fiscal years also. Accordingly 1st instalment of Rs.325.90 crore have been released to those States who have put in place the State Litigation Policy and complied with the guidelines on the subject.

Accountability of judges

*268. SHRI BHARATSINH PRABHATSINH PARMAR: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the action taken by the Ministry to enhance the dignity of the judicial system;
- (b) whether the Ministry is in the process of making or having a law for severe punishment against judges whose corruption charges have been proven; and
- (c) whether the Ministry would simplify the legal process for punishing the judges charged for corruption, as currently due to very lengthy legal process hardly any punishment is given?

THE MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHEED): (a) to (c) Accountability in the higher judiciary and its enforcement is presently the responsibility of the Chief Justice of India for the Judges of Supreme Court and the Chief Justices of the High Courts and Chief Justices of the High Court for the Judges of his/her Court. The manner of enquiry as well as the action to be taken against the erring Judges is within their powers. They are required to exercise this power keeping the interest of judiciary as a paramount consideration.

The removal of Judges by impeachment is, however, governed by Article 124 (4) read with proviso (b) to Article 124 (2) and proviso (b) to Article 217 (1) of the Constitution. The procedure for this is laid down in Judges (Inquiry) Act, 1968. The impeachment can take place both for misbehaviour or incapacity of the judge under this Act.

There is a proposal to change the existing system and establish a more credible and expedient mechanism for investigation into the complaints for misbehaviour or incapacity of a Judge of the Supreme Court or of a High Court. A comprehensive Bill titled "The Judicial Standards and Accountability Bill, 2010" has been introduced in the Parliament with this objective. The Bill, besides providing for a comprehensive system for looking into the complaints as well as the penalties which